

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHIV SHANKAR): (a) to (c) The Election Commission which has been contacted has stated in its communication dated 27-6-1980 that it has no information in this regard and that in the absence of such information it is unable to express any opinion in the matter. Subsequently on enquiries it has come to the notice of Government that the Andhra Pradesh Government has published a full page advertisement in a Hindi Daily "Rajasthan Patrika" from Jaipur dated 22-5-1980. No information has so far been received by Government with regard to any such advertisement in any Hindi Daily of Madhya Pradesh or Uttar Pradesh. The information regarding the said advertisement in Rajasthan Patrika and any information which may be received with regard to similar advertisement(s) in Hindi Dailies of Madhya Pradesh and Uttar Pradesh will be forwarded to the Election Commission.

12 Noon

PAPERS LAID ON THE TABLE

Budget Estimates (1980-81) of the Damodar Valley Corporation

THE MINISTER OF ENERGY AND COAL (SHRI A. B. A. GHANI KHAN CHAUDHURI): Sir, I beg to lay on the Table, under sub-section (3) of section 44 of the Damodar Valley Act, 1948, a copy (in English and Hindi) of the Budget Estimates of the Damodar Valley Corporation for the year 1980-81. [Placed in Library. See No. LT-886/80].

I. Report (December, 1979) of the Law Commission of India on the Hindu widows remarriage at 1956.

II. Report and accounts (1978-79) of the Central wakf council and related papers.

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHIV SHANKAR): Sir, I beg to lay on the Table a copy each (in English and Hindi) of the following papers:—

(I) Eighty-first Report (December, 1979) of the Law Commission of India on the Hindu Widows Remarriage Act, 1856. [Placed in Library. See No. LT-976/80].

(II) Annual Report and Accounts of the Central Wakf Council for the year 1978-79 together with Audit Report on the Accounts. [Placed in Library. See No. LT-977/80].

Central Advisory Committee for Light Houses (Procedural) Amendment Rules, 1979

THE MINISTER OF SHIPPING AND TRANSPORT AND TOURISM AND CIVIL AVIATION (SHRI A. P. SHARMA): Sir, I beg to lay on the Table, under sub-section (3) of section 21, of the Lighthouse Act, 1927, a copy (in English and Hindi) of the Ministry of Shipping and Transport (Shipping Wing) Notification G.S.R. No. 867, dated the 23rd June, 1979 publishing the Central Advisory Committee for Lighthouses (Procedural) Amendment Rules, 1979. [Placed in Library. See No. LT-975-A/80].

SHRI ERA SEZHIYAN (Tamil Nadu): Sir, I am on a point of order.

SHRI NAGESHWAR PRASAD SHAHI (Uttar Pradesh): Sir, I am on a point of order.

SHRI ERA SEZHIYAN (Tamil Nadu): Sir, under item No. 3, the notification...